

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 3342  
TO BE ANSWERED ON MARCH 12, 2026**

**STATUS OF PMAY-U**

**NO. 3342. SHRI ARUP CHAKRABORTY:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) whether the Government has reviewed the current status of the Pradhan Mantri Awas Yojana-Urban (PMAY-U) across the country, including the number of houses sanctioned, grounded, completed and occupied since the inception of the said yojana and if so, the details thereof, State/UT-wise;**
- (b) whether any delays in construction, fund disbursement and beneficiary identification have affected timely completion of houses under PMAY-U and if so, the details thereof along with the corrective measures taken by the Government to address these challenges; and**
- (c) whether the Government proposes to extend or restructure PMAY-U to ensure housing for all eligible urban beneficiaries who are yet to receive benefits under the said yojana and if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI TOKHAN SAHU)**

**(a) to (c): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries across the country. State/UTs wise details of houses sanctioned, grounded, completed and occupied since inception under Pradhan Mantri Awas Yojana (Urban) is at Annexure.**

**As per the Scheme Guidelines of PMAY-U, Central Assistance is released to States/Union Territories (UTs) in three instalments of 40%, 40% and 20%. The release of Central Assistance is incumbent upon fulfilment of mandatory compliances by the concerned States/UTs viz. submission of Utilisation Certificates (UCs), Aadhaar seeding of beneficiaries, Action Taken Report (ATR) on the recommendations of Third Party Quality Monitoring Agencies (TPQMA), Geo-tagging of progress of construction stages of houses/projects, registration of Affordable Housing in Partnership (AHP)/In-Situ Slum Redevelopment (ISSR) projects under Real Estate (Regulation and Development) Act, 2016 (RERA), etc. and other instructions issued by Ministry of Finance. Due installments are released to States/UTs based on compliances as per PMAY-U Guidelines. The scheme period of PMAY-U has been extended up to 30th September 2026 for completion of under-construction houses and release of funds through SNA-SPARSH module. At present sufficient funds are available under SNA-SPARSH module.**

**Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS).**

**The timeline for completion of houses/projects varies from State to State and it generally takes 12-36 months in different verticals of the scheme and as per Detailed Project Reports (DPRs) of respective projects. The completion timeline for houses depends on various factors like availability of encumbrance free land, statutory compliances for start of construction, arrangement of funds by beneficiaries, availability of State share etc.**

**The Ministry conducts regular reviews with the States/UTs to monitor progress of implementation of the scheme and expedite completion of sanctioned houses within the stipulated timeline.**

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**Annexure referred in reply to Lok Sabha Unstarred Q.No. 3342 due for 12-03-2026**

**State/UTs wise details of Physical progress under Pradhan Mantri Awas Yojana (Urban)**

Sr. No.	Name of the State/ UT	Physical Progress of Houses (Nos)			
		Sanctioned	Grounded	Completed/ Delivered	Occupied
1	Andhra Pradesh	19,06,887	18,26,840	11,23,500	10,31,236
2	Bihar	2,91,422	2,91,224	1,98,458	1,98,407
3	Chhattisgarh	2,81,111	2,80,776	2,61,808	2,48,096
4	Goa	3,146	3,146	3,146	3,146
5	Gujarat	9,72,025	9,71,456	9,51,630	9,09,095
6	Haryana	1,14,667	85,976	72,428	72,412
7	Himachal Pradesh	12,640	12,640	11,896	11,878
8	Jharkhand	2,29,156	2,10,676	1,66,215	1,63,577
9	Karnataka	5,76,956	4,97,744	3,98,410	3,57,632
10	Kerala	1,61,957	1,55,431	1,39,603	1,39,500
11	Madhya Pradesh	9,46,592	9,45,711	8,92,380	8,82,266
12	Maharashtra	11,85,439	11,55,256	10,22,981	9,69,176
13	Odisha	2,03,380	1,86,268	1,68,818	1,64,522
14	Punjab	1,20,990	1,18,597	1,00,944	1,00,642
15	Rajasthan	2,92,400	2,89,967	2,58,631	2,53,198
16	Tamil Nadu	6,67,138	6,66,626	6,18,794	5,72,668
17	Telangana	2,48,074	2,48,074	2,24,827	1,85,943
18	Uttar Pradesh	17,60,866	17,55,238	17,13,849	16,79,836
19	Uttarakhand	63,605	62,826	51,116	42,670
20	West Bengal	6,15,105	6,06,238	5,08,157	5,07,347
<b>Sub-total(States)</b>		<b>1,06,53,556</b>	<b>1,03,70,710</b>	<b>88,87,591</b>	<b>84,93,247</b>
21	Arunachal Pradesh	8,068	8,068	8,068	6,852
22	Assam	1,69,626	1,69,097	1,44,611	1,44,611
23	Manipur	52,519	49,657	22,503	22,503
24	Meghalaya	4,758	4,123	2,839	2,839
25	Mizoram	39,150	39,109	33,950	33,950
26	Nagaland	31,067	31,060	30,152	30,120
27	Sikkim	299	299	219	219
28	Tripura	87,895	87,098	82,145	82,145
<b>Sub-total(N.E.States)</b>		<b>3,93,382</b>	<b>3,88,511</b>	<b>3,24,487</b>	<b>3,23,239</b>
29	A&N Island	260	260	233	47
30	Chandigarh	1,256	1,256	1,256	1,256
31	DNH&DD	9,947	9,947	9,513	9,387
32	Delhi	29,976	29,976	29,976	29,976
33	J&K	42,584	42,547	35,239	35,239
34	Ladakh	1,283	991	960	960
35	Lakshadweep	-	-	-	-
36	Puducherry	15,995	15,933	12,519	12,519
<b>Sub-total(UT)</b>		<b>1,01,301</b>	<b>1,00,910</b>	<b>89,696</b>	<b>89,384</b>
<b>Grand Total</b>		<b>111.48 Lakh</b>	<b>112.61 Lakh*</b>	<b>96.44 Lakh*</b>	<b>93.97 Lakh*</b>

\*Includes completed (3.42 lakh), occupied (4.91 lakh)/ grounded (4.01 lakh) houses of JnNURM during mission period.